

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1014 of 2024

In the matter of:

Satbir Kichhana

...Applicant

Versus

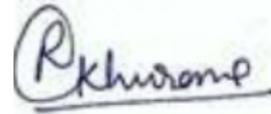
State of Haryana & Ors.

...Respondents

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Filed
Through:



Rahul Khurana, Advocate
Counsel for Respondent No. 4
09811894060
rkhuranalegal@gmail.com

Dated: 13.02.2026

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Reply on behalf of Executive officer, Municipal Council, Kaithal
impleaded as Respondent no.4

MOST RESPECTFULLY SHOWETH:

1. That the answering respondent has neither cut any trees nor is involved in alleged cutting of trees from the concerned green Belt, if any adjacent to Sector-18 HUDA, Kaithal.
2. That there is no role of the answering respondent in cutting the trees of the green belt. In fact, there is no allegation against the answering respondent in the Original Application by the applicant. Hence the answering respondent is not the necessary party in the present application.
3. That the said Patwari namely Subhash and Ram Saran are not the employers of the answering respondent. Hence the answering respondent is not liable for the acts of above stated Patwari, if any.
4. That the answering respondent is also not liable or responsible for any registry of land in dispute as the answering respondent never issued any N.O.C. in respect of land in dispute.

5. That the applicant must prove the facts, in respect of green belt adjacent to the main front of Sector-18, Kaithal, with cogent evidence and proof. However, if there is/was any green belt at the land in dispute, answering respondent is not in charge of alleged green belt.
6. That the applicant has levelled the allegations against the above stated Patwari and Naib Tehsildar Ishwar Dhanda, Sudesh Mehra Tehsildar and H.S.V.P. There are no allegations against the answering respondent in the present application.

In view of the above stated facts and submissions, it is therefore, most humbly prayed that present Original Application may kindly be dismissed qua the answering respondent.

Place: Kaithal
Date: 12.02.2026


Executive Officer,
Municipal Council, Kaithal
Executive Officer
Municipal Council
Kaithal

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Affidavit

I, Sandeep Solanki, Executive Officer (EO), Municipal Council Kaithal, Haryana, aged ____ years do hereby solemnly affirm and state as under: -

1. That I, the deponent herein is well conversant with facts and circumstances of the present case and has been impleaded as Respondent No. 4.
2. That the contents of the accompanying reply have been drafted and filed as per my instructions.

Verification



Verified at Kaithal on 13 day of February, 2026 the contents of the reply are true and correct to be best of my knowledge and on the basis of the information derived from the official records which I believe to be true and no material fact has been concealed therein.


Deponent
Executive Officer
Municipal Council
Kaithal

Certified that the above statement is declared on solemn affirmation before me at Kaithal by the deponent who is identified by Sh. Kamlesh Ahluwalia


D.K. BHOLA
NOTARY KAITHAL

13.2.26.


Deponent
Executive Officer
Municipal Council
Kaithal